ITEM NO.29 COURT NO.1 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.7015/2022
(Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for the State of Telangana at Hyderabad)

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)

VERSUS

B. MAHESH & ORS. Respondent(s)
(IA No. 63949/2022 - APPLICATION FOR PERMISSION AND IA No. 57216/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-05-2022 These matters were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Dr. A.M. Sinvhgi, Sr. Adv.
Mr. Kumar Shashank, Adv.
Mr. Nivesh Kumar, Adv.
Mr. Azeem Samuel, Adv.
Mr. Vishal Prasad, AOR
Mr. Rajeev Ranjan, Adv.
Mr. Piyush Tonk, Adv.
Ms. Suditi Singh, Adv.
Mr. Nitish Rai, Adv.

For Respondent(s) Mr. Purvish Jitendra Malkan, AOR
Mr. Narayan Laxman Rao, Adv.
Mr. Alok Kumar, Adv.
Ms. Dharita Purvish Malkan, Adv.
Ms. Nandini Chhabra, Adv.
Ms. Bhavna Sarkas, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Learned counsel for the respondents seeks time to file a counter affidavit.

2. In view of the prayer made, list the matter in the month of July, 2022.

3. Stay of the impugned order dated 21.09.2021 shall continue, until further orders.

Signature Not Verified
Digitally signed by Rajni Mukhi
Date: 2022.05.19 18:45:37 IST
Reason:

(RAJNI MUKHI) **(R.S. NARAYANAN)**
COURT MASTER (SH) **COURT MASTER (NSH)**